

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

CP (IB) No.281/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:

Global Focus Investment Managers Limited

...Financial Creditor

Vs

Orchasp Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Ms. Sagarika Koneru for the Financial Creditor present and submits that the Corporate Debtor has settled the matter with Financial Creditor and a memo seeking leave to withdraw the Company Petition has been filed and therefore prays this Adjudicating Authority to dismiss the application as withdrawn. Peruse the memo dated 28.11.2022 in diary no. 9970. In view of the memo nothing survives for hearing.

Therefore, this CP (IB) No. 281/7/HDB/2022 is hereby dismissed as withdrawn.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)